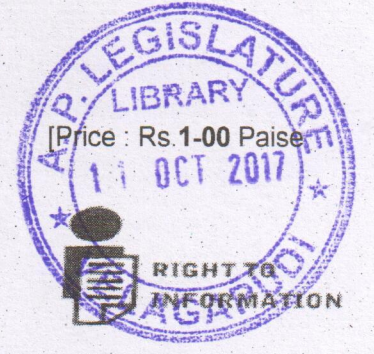




The Dentist (Andhra Pradesh Amendment) Act, 2017

Act 19 of 2017

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 19]

AMARAVATI, MONDAY, OCTOBER 9, 2017.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS ETC.,**

The following Act of the Andhra Pradesh Legislature which was reserved by the Governor on the 29th April, 2017 for the consideration and assent of the President received the assent of the President on the 18th September, 2017 and the said assent is hereby first published on the 9th October, 2017 in the Andhra Pradesh Gazette for general information :-

ACT No. 19 of 2017

**AN ACT FURTHER TO AMEND THE DENTIST ACT, 1948 IN ITS
APPLICATION TO THE STATE OF ANDHRA PRADESH.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-eighth year of the Republic of India as follows :-

1. (1) This Act may be called the Dentist (Andhra Pradesh Amendment) Act, 2017.

Short title and
Commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In the Dentist Act, 1948, in section 27, for sub-section (1), the following shall be substituted, namely :-

Amendment of
section 27.
Act 16 of 1948.

“(1). Subject to the provisions of this section, an elected or nominated member shall hold office for a term of five (5) years from the date of his election or nomination.”

DUPPALA VENKATA RAMANA,
SECRETARY TO GOVERNMENT
LEGAL AND LEGISLATIVE AFFAIRS AND JUSTICE,
LAW DEPARTMENT.